



(37)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/518/ (IB)/2017  
NAME OF THE PETITIONER(S) : POLARIS BANYAN HOLDING PVT LTD  
NAME OF THE RESPONDENT(S) : AUROMED HOLDINGS PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	T. Poornam R. Sabana	Auromed Holdings Pvt Ltd. Counsel for Respondent	
2.	T. K. Bhartharaj V. M. Kannan	Petitioner	

**ORDER**

Counsel representing both the parties are present. Counsel for respondent made a proposal for settlement in a manner that the amount claimed by the petitioner will be paid in monthly instalments starting from the month of October. It is further stated that an amount of Rs.66.5 lakhs will be paid in every instalment. Counsel for petitioner made a suggestion that to show bonafide, that the respondent to pay half of the first instalment, i.e. Rs.33.25 lakhs in the first week of August and the other half of the first instalment in the month of September. The other instalments may be paid every month. Counsel for respondent sought time for seeking instructions from the respondent, in relation to the suggestions made by the counsel for petitioner. Time extended at request. Put up on 26.07.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)